

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF <b>PAADM INTERNATIONAL HOTELS PRIVATE LIMITED</b> RELEVANT PARTICULARS		
1.	Name of corporate debtor	Paadm International Hotels Private Limited
2.	Date of incorporation of corporate debtor	17 <sup>th</sup> August, 2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U74999DL2017PTC322231
5.	Address of the registered office and principal office (if any) of corporate debtor	L-7, S/F Rajouri Garden, New Delhi- 110027
6.	Insolvency commencement date in respect of corporate debtor	Order dated 6 <sup>th</sup> November 2019 (Order received as on 6 <sup>th</sup> November, 2019)
7.	Estimated date of closure of insolvency resolution process	4 <sup>th</sup> May 2020 (180 <sup>th</sup> day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rashmi Agarwalla (Registration No IBBI/IPA-001/IP-P0461/2018-2019/12281)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: - O-701 Green Valley Apartment, Plot No. 18, Sector 22 , Dwarka ,New Delhi-110075 Email Address – rashmivika10@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3rd Floor, 2, Community Centre (Near PVR/McDonald), Naraina, New Delhi – 110028 Email: paadmcorp@gmail.com
11.	Last date for submission of claims	19 <sup>th</sup> November 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	1. Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> 2. Not Applicable

Notice is hereby given that the National Company Law Tribunal Principal Bench-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of M/s. Paadm International Hotels Private Limited as on Wednesday, 6<sup>th</sup> November 2019.

- The creditors of M/s. Paadm International Hotels Private Limited are hereby called upon to submit their claims with proof on or before Tuesday 19<sup>th</sup> November 2019 to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14
- Submission of false or misleading proofs of claim shall attract penalties.**

Date: 8<sup>th</sup> November 2019  
Place: New Delhi

Sd/-  
**Rashmi Agarwalla**  
Name and Signature of Interim Resolution Professional  
Registration No IBBI/IPA-001/IP- P0461/2018-2019/12281